

location in Rajasthan during the Eighth Plan period, provided the technology, techno-economic viability and mobilisation of financial resources is finalised, and a Detailed Project Report prepared. In addition, other non-conventional energy project will also be taken up depending upon technical viability of proposals and availability of funds.

(d) State-wise and programme-wise allocations have not been made by Ministry of Non-Conventional energy Sources for the Eighth Five Year Plan. Physical targets are fixed on year to year basis for extension programme recommended an outlay of Rs. 5168.00 lakhs for the State of Rajasthan for NCES Sector for 8th Plan period under the State Plan.

Allotment of Plots in Rohini Residential scheme

850 SHRI VIJAY NAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of residential plots pending for allotment to registered persons both in general category and retired persons on priority basis in Rohini Residential Scheme;

(b) whether DDA has failed to allot land on priority basis in spite of inviting applications from retired persons:

(c) if so, the reasons therefor; and

(d) the time likely to be taken to clear allotment of plot to registered persons in Rohini Residential Scheme for all category?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES. (SHRI P.K. THUNGON): (a) DDA has reported that, at

present, there are no residential plots pending for allotment under Rohini Residential Scheme. However, about 167 plots of different categories are available due to cancellation/surrender, for re-allotment to awaiting registrants.

(b) and (c). As per policy, allotment to retired/retiring persons under Rohini Residential Scheme is made in the major draw along with other general registrants as per 12% quote reserved for them. The last draw was held on 27.3.91 and 353 registered categories. Further, to make allotment on priority basis, applications from retired/retiring persons were invited in November, 1991 and in all, 166 applications of different categories were received. But due to non-availability of plots, no draw is held, these applicants will be considered for allotment against their reserved quote on priority basis.

(d) A time-bound programme has been chalked out to accommodate the balance registrants in Rohini Residential Scheme during the Eighth Five Year Plan period subject to acquisition/development of land and also availability of funds. There is a proposal to acquire 550 hact. of land to carve out plot and accommodate the balance registrants subject to availability of funds and infrastructure.

Special Recruitment Drive in Defence Ministry

851. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to refer to the reply given on August 25, 1993 to Unstarred Question 4321 regarding special recruitment drive in Defence Ministry and state:

(a) whether the information has since been collected;

- (b) if so, the details thereof; and
 (c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) Yes Sir. The total number of posts found vacant in the Special Recruitment Drive for SC/ST candidates in 1990 are 4862 and 1706 posts out of them have been filled up so far.

[English]

**Delay in Accepting Contracts
 by M.E.S.**

852. MAJ.GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that huge extra-costs are incurred due to delay in decision making in finalising and accepting the contracts by Military Engineers Service (MES), resulting in cost-escalation and re-tendering;

(b) whether the Government are aware that persons vested with authority to accord "Financial Concurrence (FC)" have no responsibility for the delay and cost escalation;

(c) the number of FC cases which were not cleared by due date by Army Headquarters and Ministry of Defence resulting in re-tendering during each of the last three financial years.

(d) the additional cost vis-a-vis the FC cases not cleared in the first time during each of the last three financial years; and

(e) the initial cost, various subsequently projected increases and present status of

Research and referral (R&R) Hospital, New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (e). All project proposals of Defence Services including financial concurrence cases are approved by a designated competent authority after technical and financial scrutiny depending upon the value of the project in accordance with the defence works procedure. Government have issued detailed guidelines with stipulated time schedules for timely initiation of all tendering proposals and their systematic examination at various levels in order to ensure accountability. These remedial measures have been taken to reduce time delays and cost escalation brought to the notice of the Government in a few important cases. As such, no necessity has been felt to carry out a detailed study of all the financial concurrence cases involving retendering during the last three years.

2. As regards the research & referral Hospital project, the administrative approval was initially accorded for Rs. 52.64 crores in November, 1987 and subsequently amended to Rs. 52.92 crores in September, 1990. The revised estimated cost of the project as approved by the CCPA in August, 1993 is Rs. 70.9 crores. The project is in an advanced of execution.

Dues Against Ex-Ministers/Ex-MPS

853. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4505 regarding dues against Ex-Ministers/Ex-MPS. and state:

- (a) the names of Ex-Ministers, Ex-MPs